

Topaki Media Private Limited C.P.(IB)-4278/2019, NCLT, Mumbai List of Claim of the Creditors pursuant to Sec 13(1) of IBC						
Sr. No.	Name of the Creditor	Category	Amount Claimed	Amount Admitted	Security Interest	Reasons
1	Recharge Express Private Limited Gut No. 350, Beed Road, Village Bhalgaon Dist - Aurangabad, Aurangabad - 431201	Financial Creditor	9,74,07,669.47	-	Unsecured	1. Provisions of Bombay Stamp Act have been violated. 2. The Agreement is not adequately stamped. Hence needs adjudication. 3. The documents are barred pursuant to the provisions of the Law of Limitation. 4. Covenants of the Loan Agreement & Other Documents
2	Rajasthan Patrika Private Limited KESARGARH, J.L.N MRG, JAIPUR - 302004	Operational Creditor	3,10,47,140.00	3,10,47,140.00	Not Applicable	
3	Amol Suryakant Pathak Plot No. - 11, Chaitanya Nagar CHS, Cidco N-7, L-2, Aurangabad 431 003.	Employee	7,02,107.00	-	Not Applicable	1. Employment Letter or Tri-Partite Agreement on Transfer of Employment 2. Substantiation of Claim and Outstanding 3. Payslips is pending
4	Force Applicances Private Limite, Autocars, Auto Cars Compound,	Financial Creditor	6,21,966.00	-	Unsecured	1. Your claim amount with the Loan Disbursements through the Bank is not substantiated. Just a statement of Account prepared in a tabular form is submitted / attached and not in consonance to the provisions of Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Person) Regulations, 2016. 2. Apart from the Loan Agreement there are no further documents / correspondence that has been attached to support the various disbursements 3. The Loan document is not adequately stamped and hence requires adjudication.